

[Shri C.K. Kuppuswamy]

this unfilled gap between generation and demand.

Even after the completion of Six Five-Year Plans 2,03,000 villages have not got electricity. In other words 35% of the villages in the country have not got electricity so far. Similarly 50% of the pumpsets in the country have not been energised. In these circumstances it becomes very necessary to eliminate the transmission and distribution loss of 35.70 billion units of electricity.

I demand that the Third Main Cut in Neiveli Lignite Organisation and Power Station should be sanctioned so that Tamil Nadu gets some relief from recurring power crisis. It is proposed in the Seventh Five Year Plan to set up atomic plants to generate 10000 MW by 2000. I demand that the expansion scheme of Kalpakkam Atomic Plant should be sanctioned. Another atomic plant should be sanctioned in Tamil Nadu. Then only the power requirements of Tamil Nadu can be met.

Sir, our Minister of Energy is literally a person of abundant energy and also a repository of talent and amiability. I want that he should use his good offices in getting the approval from Karnataka for the Hugenekal Hydel Power Project at the earliest. He should also sanction adequate funds for the implementation of this inter-state project. This project when completed will supply electricity to 10000 pumpsets in my Constituency of Tiruppur and neighbouring Coimbatore, where the farmers are greatly handicapped in their agricultural activities.

With these words I conclude my speech.

SHRI MOTILAL SINGH (Sidhi) : Mr. Chairman, Sir. Energy is an essential investment for qualitative improvement of life and financial growth. Where technology is available and financial resources are also available, we should encourage speedy utilisation and development of all renewable sources.

A proposal was sent to the Central

Government by the Government of Madhya Pradesh in 1981 for setting up Bandav Thermal Power Station and in 1984, the Planning Commission has agreed in principle to supply coal to this Power Station, but this proposal has not been agreed to by the Standing Linkage Committee of the Coal Department so far.

[English]

MR. CHAIRMAN : Now it is 3.30 and we have to start Private Member's Business. So, you kindly resume your seat and you can continue next time.

15.30 hrs,

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixteenth Report

[English]

SHRI R.P. SUMAN (Akbarpur) : I beg to move :

"That this House do agree with the Sixteenth Report of the Committee of Private Members' Bills and Resolutions presented to the House on the 2nd April, 1986."

MR. CHAIRMAN : The question is :

"That this House do agree with the Sixteenth Report of the Committee on Private Member's Bills and Resolutions presented to the House on the 2nd April, 1986."

The motion was adopted

GOVERNMENT OF UNION TERRITORIES (AMENDMENT) BILL*
(Substitution of new section for section 44)

[English]

SHRI SHANTARAM NAIK (Panaji) : I beg to move for leave to introduce a

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